

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
04-07-2024 AT 10:30 AM**

**CP No.33/271/HDB/2024**  
u/s. 271 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. S. Radha Krishnan & Mrs. V. Thara in the matter of  
M/s. Hyderabad Pollution Controls Ltd.

**...Petitioner**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Dr SV Rama Krishna, for petitioner present physically.  
Learned Counsel Mr Rahul for the counsel on record Mr Rajendran present and stated that the first respondent has instructed him to appear and prays for filing Vakalat and in fact Vakalat has already been e-filed and physical filing will be done today however, learned counsel for petitioner raised an objection that the first respondent cannot represent the first respondent company by the counsel. Let the counsel file a memo stating his objections within a week. Meanwhile, Vakalat filed is kept in abeyance, with a direction to the learned counsel for Respondent No.1 to produce the Board Resolution duly authorizing the counsel within a week.  
Matter adjourned to 18.07.2024 as a last chance.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**